## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:5234 ANSWERED ON:10.12.2010 NRI UNDER PURVIEW OF DTC Antony Shri Anto

## Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to bring Non-Resident Indians (NRIs) under the purview of Direct Taxes Code (DTC);
- (b) if so, the details thereof and the reasons therefor; and
- (c) the likely impact of the DTC on NRI on the economy of the country including Kerala?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI S.S. PALANIMANICKAM)

(a) Under the current provisions of Income-tax Act, 1961, the Non- Resident Indians are already subjected to tax in respect of their income sourced from India. They continue to be subjected to tax under the Direct Taxes Code Bill, 2010.

(b)and (c) do not arise in the light of (a).